

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 167/MP/2016 alongwith I.A. 42/2016

Subject : Petition for the relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009.

Date of hearing : 29.9.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Powergrid Corporation of India Ltd. & Others

Parties present : Shri Sanjay Sen, Senior Advocate, APNRL
Shri Parinaydeep Shah, Advocate, APNRL
Shri Saransh Shaw, Advocate, APNRL
Shri Vineet Sarawagi, APNRL
Shri Gautam Chawla, Advocate, PGCIL
Ms. Akansha Tyagi, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel of PGCIL submitted that copy of the petition was served by the petitioner on 19.9.2016 and requested for two weeks time to file reply.

2. Learned senior counsel for the petitioner requested the Commission to direct PGCIL not to encash the Bank Guarantee. In this matter, Commission did not grant any relief.

3. The Commission directed the respondents to file their replies, on affidavit, by 18.10.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 26.10.2016. The Commission directed the respondents that due date of filing the reply should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 3.11.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)